

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 7**

**CP(IB) No. 485/Chd/Pb/2019**

**Under Section 9, IBC 2016**

**In the matter of:**

Uday Colour and Chemicals Pvt. Ltd.       .....Petitioner/Operational Creditor

Vs.

GS Radiators Ltd.                               .....Respondent/Corporate Debtor

**Present :**

Mr. Sham Lal Saha, proxy counsel for Mr. Vishav Bharti Gupta, Advocate  
for the petitioner-operational creditor.

None for respondent-corporate debtor.

A date is requested by learned proxy counsel for the petitioner-operational creditor to comply with the last order. The same be done within two weeks. No further opportunity will be given. It is made clear that on the next date of hearing, if the compliance is no made then, appropriate orders will be passed in accordance with law. List on 07.03.2023.

Sd/-

**(Subrata Kumar Dash)  
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)  
Member (Judicial)**

February 22, 2023

VN